

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 211 OF 2021

IN THE MATTER OF:

P. Palaniappan, Salem District ... Applicant

Versus

MoEF&CC and Ors. ... Respondents

INDEX

S. No.	Date	Particulars	Page No.
1.	17.05.2024	Memo filed by the 13 th Respondent	1
2.	01.03.2024	Appeal filed before the District Collector, Salem	3
3.	23.01.2024	Process Order – Letter in Na. Ka. No. 175/2022/A2 by the Administrative Officer and Revenue Commissioner along with the acknowledgment.	12
4.	07.03.2024	Show cause notice sent by the Tamil Nadu Pollution Control Board	19
5.	18.03.2024	Reply to the show cause notice of the District Environmental Engineer, Tamil Nadu Pollution Control Board proceedings in No. F. No. NA/DEE/TNPCB/SLM/EIA/2024	24
6.	02.02.2024	Report filed by the Mines & Geology Department	29

Chennai,
18.07.2024

Counsel for Respondent No. 13

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERNZONE CHENNAI

ORIGINAL APPLICATION NO. 211 OF 2021

IN THE MATTER OF:

P. Palaniappan, Salem District ... Applicant

Versus

MoEF&CC and Ors. ... Respondents

MEMO FILED ON BEHALF OF THE 13th RESPONDENT

It is respectfully submitted that pursuant to the interim report filed by the Joint Committee appointed by its Hon'ble Tribunal, the Executive Magistrate cum Revenue Divisional Magistrate, Salem passed an order dated 23.01.2024 in reference No. Na. Ka. 175/ 2022/A2 imposing penalty of Rs. 2,13,57,595/- towards alleged excess mining and mining in non-leased area.

It is further submitted that the Tamil Nadu Pollution Control Board has issued a Show Cause Notice dated 07.03.2024 alleging violation of the Section 19 of the Environmental (Protection) Act, 1986 being offence punishable under Section 15 of the said Act to the 13th Respondent and the 13th Respondent has issued a reply dated 18.03.2024 to the TNPCB.

It is respectfully submitted that aggrieved by the above order by the Executive Magistrate cum Revenue Divisional

Magistrate, Salem, the 13th Respondent has preferred an appeal on 01.03.2024 before the District Collector, Salem and the said appeal is pending consideration. It is submitted that the same may be kindly noted by this Hon'ble Tribunal and this memo may be taken on record and appropriate orders may be passed in the above O.A. 211 of 2021.

Dated at Chennai on this the 17th day of May 2024



Counsel for 13th Respondent

Enclosure:

1. Appeal filed before the District Collector, Salem dated 01.03.2024.
2. Process order dated 23.01.2024 - Letter in Na. Ka. No. 175/2022/A2 by the Administrative officer and Revenue Commissioner along with the acknowledgment.
3. Show cause notice sent by the Tamil Nadu Pollution Control Board dated 07.03.2024
4. Reply to the show cause notice of the District Environmental Engineer, Tamil Nadu Pollution Control Board proceedings dated 18.03.2024 in No. F. No. NA/ DEE/TNPCB/ SLM / EIA/ 2024. along with the acknowledgment.
5. Report filed by the Mines & Geology Department dated 02.02.2024

By Hand Delivery

01.03.2024

From

T. Kasi Viswanathan,
Proprietor,
Sri Vijayalakshmi Blue Metals,
Menangadu,
Mango Farms,
Masinaickenpatti,
Valappadi Taluk.

To

The District Collector,
Salem.

Respected Sir,

Sub: Appeal under Section 36 (C) (1) of the Tamil Nadu Minor Mineral Concession Rules, 1959 as against the order of the Executive Magistrate cum Revenue Divisional Officer, Salem in Na.Ka No. 175/2022/அ2- Submitted for consideration

On 05.02.2024, I was served with the above referred order dated 23.01.2024 in Na.Ka No. 175/2022/அ2 passed by the Revenue Divisional Officer, Salem imposing a total penalty of Rs. 2,13,57,595/- [being total of penalty of Rs.53,28,114/- towards alleged excess mining and penalty of Rs.1,60,29,481/- towards alleged mining in non-leased area] and it is aggrieved by the said order, I am filing this appeal before the Hon'ble District Collector.

I beg to submit the following for the kind consideration in this Appeal:-

- 1) The proceedings for levy of penalty have been initiated only on the basis of the Joint Committee Report dated 16.03.2022 filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai, pursuant to

the constitution of the Joint Committee by the Hon'ble National Green Tribunal.

- 2) In this regard, it may be kindly noted that it is only an interim report that had been submitted by the Joint Committee as constituted by Hon'ble National Green Tribunal and in the interim report itself they had asked for an adjournment to file the final report, which has not been filed till today.
- 3) I have already filed my objections dated 18.02.2023 before the Hon'ble NGT, Southern Zone, Chennai to the interim report filed by the Joint Committee and the copy of the same is enclosed for your immediate reference. I had objected to the report on the following aspects:-
 - a) That there was no notice about the inspection and the alleged inspection conducted was in my absence. I am not aware of which area was inspected and therefore I am put to great prejudice by the report which alleged excess mining and mining in non-leased area, which are factually incorrect.
 - b) My son went to the quarry area, after coming to know that a team has arrived and signature was taken stating that it was an attendance sheet. No survey or measurements were taken in the presence of my son or in the presence of myself or my representatives.
 - c) The alleged DGPS survey conducted during the Joint Inspection was said to have been made only by a private individuals and not by any officials. The joint inspection report does not disclose the names of the persons who had been engaged for conducting such survey and their qualification is not mentioned and the fact remains that the mining department officials did not conduct any survey. The reliability of such survey is therefore questionable.

- d) The Joint Committee has referred to an alleged complaint dated 02.02.2021 by Panchayat President Tmt. D. Megala Devendran of Masinaickenpatti Panchayat which was not within their scope of their reference as per the order of the Hon'ble NGT dated 30.09.2021 by which the Joint Committee was constituted.
- e) It is not known as to when and to whom such complaint was given and as to why and how it was taken note of by the Joint Committee. The copy of the said complaint or the contents thereof have not been disclosed to me till today and therefore this is also without notice to me and behind my back. I should have been given an opportunity to know the contents of such complaint and to offer my comments or explanation to the same, which was not at all done and unilaterally allegations came to be made against me, when there is no truth in such allegations.
- f) It is not known as to how the Joint Committee remarked as if there is "fresh cutting" without taking any steps to ascertain the date and time of such cutting. The location of such alleged "fresh cutting" is not stated in the report. To my knowledge there is no known or acceptable methodology or technology available for ascertaining "fresh cutting". The Report does not state as to the methodology or technology that was employed by the Joint Committee for finding out if there is "fresh cutting". In the absence of any reliable material, it is unfortunate that allegations of quarrying activity after the expiry of lease period is made. It is totally baseless and without any substance.
- 4) It is respectfully submitted that in so far as I am concerned, the mining lease that was granted was for a period of 10 years from 18.06.2009 to 17.06.2019 in Survey No. 219 (Part) of an extent of

2.00.0 hectares in Masinaickenpatti Village, Valappadi Taluk. However, the mining activities was stopped by me way back in November 2016 itself as per the directions of the officials of Mining department as obtaining of the Environmental Clearance had been made mandatory for mining activities by then irrespective of the extent. Thereafter, permits have not been issued by the mining department and no mining activities were carried out by me. For whatever mining that was done the seignorage fee and other payments have been made by me and collected by the Mining department. While so, the allegation as if mining was carried beyond the mining lease period and as if there were movement without permit is totally unsubstantiated and only presumptive.

- 5) In view of the above, the allegations as though I have conducted any quarrying activity after expiry of lease period or in non-leased out area is completely false and without any basis.
- 6) I would like to further bring to your kind attention that by proceedings dated 11.12.2009, the Revenue Divisional Officer of Salem, has imposed penalty on one Mr. K. Kuppudas for illegal mining activities in Survey No. 219 of Masinaickenpatti Village before the same was leased out to me and the measurements of such illegal mining done by Kuppudas was given in detail in the said order and therefore even at the time when the lease was granted to me, there had been mining activities already done and I am not aware if the Joint Committee was shown of that order and if the Joint Committee has taken into consideration the said illegal mining done prior to the lease in my favour in the very same property. Apparently, the Joint Committee was not aware of it and has not taken into such measurements and apparently proceeded on the basis as if I have done that also, which is

- 7
- erroneous and not correct. I am enclosing the copy of the order dated 11.12.2009 passed by the RDO of Salem.
- 7) I would like to submit that no proper inspection or enquiry was conducted and because a complaint was made before the Hon'ble National Green Tribunal, hurriedly and without proper analysis and verification of the facts and the truth, the Joint Committee had submitted an interim report and it is unfortunate that without even considering my objections of the same, the Revenue Divisional Officer has passed the order imposing penalty.
- 8) I would further submit that there is absolutely no basis for the measurements that are mentioned in the order dated 23.01.2024 and it has been done purely on an assumptive and presumptive basis. I would further submit that in the personal hearing on 08.01.2024, I had submitted all the above facts for the consideration of Revenue Divisional Officer but however none of the aspects have been considered.
- 9) In fact, there was a show cause notice dated 20.03.2023 issued by the RDO, Salem to me and I had submitted by explanation to the said notice on 29.03.2023 itself and it is surprising that neither the said Show Cause notice nor my explanation are referred to in the order dated 23.01.2024 and there has been absolutely no consideration of my explanation at all. In all respects, the principles of natural justice has been violated in passing the order of imposing huge penalty.
- 10) The order has been passed without considering my objections and without assigning any reasons as to the justification for imposing the penalty. Only general statements are made that imposing penalty is required to prevent environmental degradation, etc. and to check the loss of revenue to the Government and there is no finding as to

whether if there has been excess mining or that any material has been transported without permit.

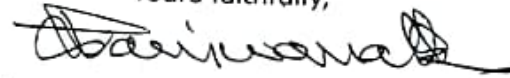
- 11) The entire order proceeds on presumption and does not contain any valid reason or justification for imposition of such a huge penalty.
- 12) I respectfully submit that I had been carrying on business lawfully and within the confines of the lease granted to me and I have never exceeded the same and in those circumstances, imposing such a huge penalty would completely ruin my existence and would impose a great hardship on me at this advanced age.

I most humbly submit that I ought not to be punished for something which I never did. Without proper verification of the facts, the order has been passed imposing the huge penalty.

I also request yourselves to grant me an opportunity of personal hearing so that all the facts can be explained in detail in person.

Therefore, I most humbly pray that the Hon'ble District Collector may be pleased to set aside the order of the Executive Magistrate cum Revenue Divisional Officer, Salem dated 23.01.2024 in Na.Ka No. 175/2022/212 in so far it imposes penalty on me for alleged excess mining and in non-leased area and thus render justice.

Yours faithfully,



Encl:

- 1) Objections dated 18.02.2023 filed by me to the interim report filed by the Joint Committee in O.A. No. 211 / 2021 before the Hon'ble NGT, Chennai
- 2) The proceedings dated 11.02.2009 of the RDO, Salem imposing penalty on Mr. K. Kuppudas.
- 3) Show cause notice dated 20.03.2023 issued by RDO, Salem.

- 4) Explanation given by me dated 29.03.2023 to the above Show Cause notice.
- 5) Show Cause notice dated 02.01.2024 issued by RDO, Salem.
- 6) Explanation given by me dated 08.01.2024 to the above show cause notice.

RT440349299



RT440349299 IN (NR:2021110429299)
 M. SYDHIKAPATTINAM S.O (636143)
 District No. 2, RAJAPURAM, 11:34
 TOUR GRINDER TRAVEL COLLECTOR
 PIN: 636001, Salem K.O
 FROM: T. KRISHNAMOORTHY, 153/24/1/2/3/4
 VI: 180005 for File: 1.8A, 2.15-17, 8
 Amt: 51.10 (Cash) Tax: 9.18
 Credit in A/c: 6012200000000000

RT4403492990N



रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ
Received Registered Letter/Parcel
क्रमांक/ No. _____
तारीख/Dated _____
का/of _____
* बीमे का मूल्य रुपये में _____
* Insured for Rupees _____
पाने वाले _____
Addressed to _____
का/On _____

आर.पी. 54
R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA
प्राप्ति स्वीकृति / ACKNOWLEDGEMENT

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ
Received Registered Letter/Parcel _____

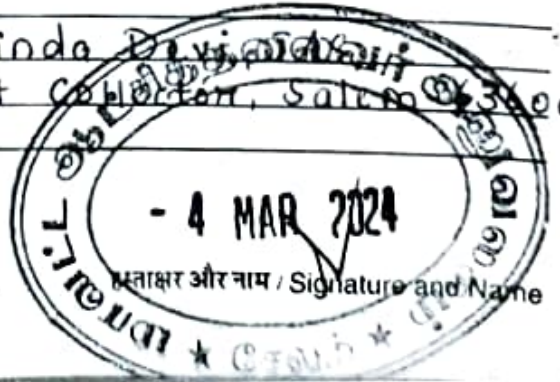
क्रमांक/ No. _____ तारीख/Dated _____ का/of _____

* बीमे का मूल्य रुपये में _____
* Insured for Rupees _____

पाने वाले _____
Addressed to _____

The District Collector, Salem, 33001.
का/On _____

वितरण डाकघर की तारीख-मोहर
Date Stamp of office of delivery



* अनावश्यक को काट दिया जाए
* Strike out if not relevant

**சேலம் உட்கோட்ட நிர்வாக நடுவர் மற்றும் வருவாய் கோட்டாட்சியர்
அவர்களின் செயல்முறை ஆணைகள்.
முன்னிலை : திரு.த.அம்பாயிரநாதன், B.Sc.,**

ந.க.எண்.175/2022/அ2

நாள். 23.01.2024.

கொருள் கனிமம் மற்றும் கரங்கம் - சிறுவகை கனிமம் - சேலம் மாவட்டம் -
வாழ்நாயக வட்டம் - மாசிநாயக்கன்பட்டி கிராமத்தில் விதிகளை
நிதி செயல்படும் கற்குவாரிகளை தடை செய்ய வேண்டுமென்ற
பிரேரணையின் திரு.பழனிப்பன் த/பெ.பொன்னுசாமி என்பவரால்
மாண்புமிகு பகமை தீர்மானத்தில் தொடரப்பட்ட வழக்கு எண்.21/
2021 ல் 30.09.2021 தேதியிட்ட உத்திரவில் குழு நிர்ணயம் செய்து
ஆய்வறிக்கை சமர்ப்பிக்க கோரியது தணிக்கை
மேற்கொள்ளப்பட்டு அறிக்கை சமர்ப்பிக்கப்பட்டது விதி நீரல்
செய்து குத்தகை பர்ப்பில் உள்மேலும், முத்தகை பர்ப்பினை
தாண்டலும் குவாரி செய்வது கண்டறியப்பட்டு அறாதது நடவடிக்கை
மேற்கொள்ள முன்மொழிவுகள் வரப்பெற்றது - நடவடிக்கை
மேற்கொள்ளும் பொருட்டு விளக்கம் கோரப்பட்டது தேய்
விசாரணை செய்யப்பட்டு வாக்குமூலம் பெறப்பட்டது- தமிழ்நாடு
சிறுவகைச்சலுகை விதிகள் 1959, விதி 36-A-ன்படி அபராதம்
விதித்து உத்திரவிடப்படுகிறது.

- பார்க்கை:**
1. மாண்புமிகு தேசிய பகமை தீர்மான ஆணை எண்.21/ 2021
நாள் 30.09.2021.
 2. கட்டுப்பாட்டுத்தணிக்கை அறிக்கை நாள் 16.03.2022.
 3. புவியியல் மற்றும் கரங்கத்துறை, துணை இயக்குநர், சேலம்
மாவட்ட ஆட்சியர் அலுவலக அவர்களின் கடித ந.க.
1242/2021/-2/ கனிமம்-அநாள்.07.12.2022 மற்றும் 21.12.2023.
 4. இவ்வலுவலக கடித எண்.ந.க.175/2022/அ2 நாள்.02.01.2024.
 5. திருமதிபீலா, ச/பெ.கருணன் (அண்ணமார் புளூ மெட்டல்ஸ்)
என்பவர் அளித்த வாக்குமூலம் நாள்.08.01.2024.
 6. திரு.பாஸ்கர், த/பெ.பழனிப்பன் (ஸ்ரீபராசக்தி கிரஸ்) என்பவர்
அளித்த வாக்குமூலம் நாள்.08.01.2024.
 7. ஸ்ரீ கோகுல்நாத், த/பெ.பாஸ்கர் (குவாரி) என்பவர் அளித்த
வாக்குமூலம் நாள்.08.01.2024.
 8. திரு.காசிவிஸ்வநாதன், த/பெ.தங்கவேல் (உடையார்
கிரியலட்சுமி புளூ மெட்டல்ஸ்) என்பவர் அளித்த
வாக்குமூலம் நாள்.08.01.2024.
 9. திருமதி.லாஷண்யா ச/பெ.செல்வகுமார் (K.S புளூ மெட்டல்ஸ்)
என்பவரின் கணவர் திரு.செல்வகுமார் அளித்த வாக்குமூலம்
நாள்.08.01.2024.
 10. தொடர்புடைய ஆவணங்கள்.

2. த்தரவு :

பார்வை 2-ல் காணும் துணை இயக்குநர், புவியியல் மற்றும் கரங்கத்துறை, சேலம் அவர்களது அறிக்கையில் சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமத்தில் கல் குவாரிகள் இயங்குவதால் சுற்றுச்சூழல் மாசு மற்றும் பொதுமக்களுக்கு பல்வேறு இடையூறுகள் ஏற்படுவதாக தெரிவித்து மேற்படி கற்குவாரிகளை தடை செய்ய கோரிய பிரேரணையுடன் திரு.பழனியப்பன் என்பவர் மாண்புமே பசுமை தீர்ப்பாயம் எண்.211/2021-என்பது வழக்கு தொடர்ந்ததின் பேரில், மேற்படி வழக்கில் மாண்புமே பசுமை தீர்ப்பாய ஆணை நான் 30.09.2021-ன்படி ஐந்து பேர் அடங்கிய குழு அமைத்து, அக்குழு உறுப்பினர்களால் குவாரிகளை ஆய்வு செய்து அறிக்கை சமர்ப்பிக்க ஆணையிடப்பட்டது என்றும் அதன் பேரில், மேற்படி குழு உறுப்பினர்களால் சம்மந்தப்பட்ட மாசிநாயக்கன்பட்டி கிராமத்திற்குட்பட்ட பகுதிகளில் உள்ள கற்குவாரிகளை தணிக்கை செய்து மேற்கண்ட குவாரிகளில் தணிக்கை செய்து மேற்கண்ட குவாரிகளில் குத்தகை உரிமம் வழங்கப்பட்ட பரப்பில் கற்கள் வெட்டியெடுக்கப்பட்ட அளவு மற்றும் குத்தகை உரிமம் வழங்கப்பட்ட பரப்பிற்கு வெளியே குவாரி செய்து வெட்டியெடுக்கப்பட்ட கற்களின் அளவு அளவிட்டு செய்யப்பட்டதாகவும், குத்தகை பரப்பிற்கு வெளியே குவாரி செய்த நபர்கள் மீது அப்பாபேட்டை காவல் நிலையத்தில் முதல் தகவல் அறிக்கை பதிவு செய்யப்பட்டுள்ளது என தெரிவித்து விதிகளை மீறி குவாரி செய்து வெட்டியெடுக்கப்பட்ட கற்களின் அளவுகள் கீழ்க்கண்டவாறு உள்ளது என தெரிவித்து கூட்டுப்பலத்தணிக்கை அறிக்கையினை இணைத்து தமிழ்நாடு சிறுகனிமச்சலுகை விதிகள் 1959, விதி 36-A-ன்படி அபராத நடவடிக்கை மேற்கொள்ளுமாறு தெரிவிக்கப்பட்டுள்ளது.

அட்டவணை-I

குத்தகைபரப்பிற்குள் உரிய நடைச்சீட்டு அனுமதியின்றி வெட்டியெடுக்கப்பட்ட கனிமத்தின் அளவுகள்

Sl No	Name of the violator	Total quantity of mineral quarried and transported without obtaining permit	
		Roughstone (in CBM)	Top soil (in CBM)
1	Nedra-R-12	36,604	5,786
2	Tvl. Sr. Parasakthi Crusher Private Limited - R-11	79,325	0
3	Thiru. F. Kasivasanathan - R-13	86,869	6,111
4	Thiru. Selvakumar - R-14	1,45,566	10,896
5	Thiru. B. Gokulnath - R-15	492	491

அட்டவணை-II

ii) குத்தகை பரப்பிற்கு வெளியே அரசு பறம்போக்கு நிலத்தில் அனுமதியின்றி வெட்டி வெட்டுதல் செய்வதில் கனிமத்தில் அளவுகள்.

Sl. No	Name of the violator	Total quantity of mineral quarried and transported without obtaining permit	
		Roughstone (in CBM)	Top soil (in CBM)
1.	Neela-R12	5,204	1,301
2.	Thiru T.Kasiviswanathan-R-13	35,626	2,019
3.	Thiru.Selvakumar - R-14	1,98,265	10,435

மேற்கண்ட முன்மொழிவுகள் தொடர்பாக நடவடிக்கை மேற்கொள்ளும் பொருட்டு பார்வை 4-ல் கண்டுள்ள சட்டத்தின்படி, அபராதம் விதிக்க ஏதுவாக பார்வை 3ல் கண்டுள்ள இவ்வழங்கான அனுமதியை எண்.175/2022/அ2 நாள்.02.01.2024-ன்படி, சார்வு செய்யப்பட்டு சந்த 08.01.2024 அன்று நேரடி விசாரணைக்காக அறிவிக்கப்பட்டது. இது தொடர்பாக குற்றம் சாட்டப்பட்ட மேற்கண்ட கல்குவாரி உரிமைபாளர்கள் நேரில் ஆஜராகி கீழ்க்கண்டவாறு தங்களது விளக்கத்தினை பதிவு செய்துள்ளனர்.

1) திருமதி.நீலா, க/பெ.கருணன் (அன்னமார் புளூ மெட்டல்ஸ்) என்பவர் அளித்த வாக்குமூலம் பின்வருமாறு :

திருமதி.நீலா என்பவர் மேற்படி பொருள் தொடர்பாக புவியியல் மற்றும் சுரங்கத்துறை ஆணையர் சென்னை அவர்கள் முன்பு மேல்முறையீடு செய்ததில் ஆணையரது 14.02.2023 தேதியிட்ட உத்தரவில் குத்தகை வழங்கப்பட்ட பரப்பிற்குள் கூடுதலாக வெட்டியெடுக்கப்பட்ட கனிமத்திற்கு ரூ.23,50,574/- அபராதமாகவும், குத்தகை வழங்கப்படாத வெட்டியெடுக்கப்பட்ட கனிமத்திற்கு ரூ.25,35,649/- அபராதமாக விதிக்கப்பட்டு, அதில் முதல் தவணையாக ரூ.5,00,000/-ம் பிரதி மாதம் ரூ.1,00,000/- வீதம் தவணைகளில் செலுத்த வேண்டுமென தெரிவிக்கப்பட்டதையடுத்து முதல் தவணையை ரூ.5,00,000/- செலுத்தி விட்டதாகவும், பிரதி மாதம் முறையே ரூ.1,00,000/- வீதம் செலுத்தி வருவதாகவும் தனது வாக்குமூலத்தினை பதிவு செய்துள்ளார்.

2) திரு.பாஸ்கர், த/பெய்முனியப்பன் (ஸ்ரீபராசக்தி கிரவுஸ்) என்பவர் அளித்த வாக்குமூலம் பின்வருமாறு :

சமீபக் கு விதிக்கப்பட்ட அபராதத் தொகையினை மறுபரிசீலனை செய்யுமாறு தனது வாக்குமூலத்தினை பதிவு செய்துள்ளார்.

3) ஸ்ரீ கோகுல்நாத், த/பெ.பாஸ்கரன் (குவாரி) என்பவர் அளித்த வாக்குமூலம் பின்வருமாறு :

தமக்கு விதிக்கப்படும் அபராதத் தொகையினை உடன் செலுத்துவதாக சம்மதம் பெரிவித்து தனது வாக்குமூலத்தினை பதிவு செய்துள்ளார்.

4) திரு.காசிவிஸ்வநாதன், த/பெ.தங்கவேல் உடையார் (விஜயலட்சுமி புளூ மெட்டல்ஸ்) என்பவர் அளித்த வாக்குமூலம் பின்வருமாறு :

தான் மேற்படி குவாரியில் 2016 வரை மட்டுமே கல் உடைத்து எடுத்ததாகவும், தற்போது ஏழு வருடங்கள் கழித்து தன் மீது விதி மீறி கல் எடுத்ததாக அபராதம் விதித்துள்ளதாகவும் 2016க்கு பிறகு தாம் கல்குவாரியில் கல் எடுக்கவில்லை எனவும், அதனால் தன் மீது மேற்கொள்ளப்பட உள்ள அபராத நடவடிக்கையினை சைகிடுமாறு தனது வாக்குமூலத்தினை பதிவு செய்துள்ளார்.

5) திருமதி.லாவண்யா க/பெ.செல்வகுமார் (K.S.புளூ மெட்டல்ஸ்) என்பவரின் கணவர் செல்வகுமார் அளித்த வாக்குமூலம் பின்வருமாறு :

மேற்படி குவாரியில் தாம் 22.09.2006 முதல் 21.09.2016 வரை மட்டுமே குவாரி பணி செய்ததாகவும், ஏழு வருடங்கள் கழித்து தற்போது தம்மீது மேற்படி குவாரியில் அளவுக்கு அதிகமாக வெட்டியெடுத்தாக தெரிவித்து அபராத நடவடிக்கை மேற்கொண்டு வருவதாகவும், மேற்படி குவாரியில் அளவீடு பணி செய்யும்போது தமக்கு எவ்விதமான அறிவிப்பும் தரவில்லை எனவும் தெரிவித்து மேற்படி அபராத நடவடிக்கையினை சைகிடுமாறு தனது வாக்குமூலத்தினை பதிவு செய்துள்ளார்.

பரிசீலனை :

மேற்கண்ட கல்குவாரி உரிமையாளர்கள் கொடுக்கப்பட்டுள்ள வாக்குமூலத்தினை கவனமுடன் பரிசீலனை செய்யப்பட்டது. இதில் வரிசை எண்.1 மற்றும் 3ல் குத்தகைதாரர் அளித்த விளக்கம் ஏற்புடையதாக உள்ளது. மேலும் வரிசை எண். 2, 4 மற்றும் 5-ல் கண்டுள்ள குத்தகைதாரர்கள் அளித்த விளக்கம் ஏற்கத்தக்கதல்ல.

மேலும் கோட்டத்தில் செயல்படும் குவாரிகளில் கள்ளத்தனமாக கனிமங்களை சுடத்துதல், அரசு அனுமதியின்றி குத்தகை அருகிலுள்ள அரசு புறம்போக்கு நிலங்களில் குவாரி பணிகள் மேற்கொள்வதால் கனிமங்களை எடுத்து செல்லும் பொது பாதைகளிலும், பொதுமக்களுக்கு இடைபுறு செய்தல் மற்றும் சுற்றுப்புற சூழல் பாதுகாப்பு போன்ற சட்ட விரோத செயல்களை குறிப்பிடவும், அதனை தடுக்க கடுமையான நடவடிக்கைகள் எடுக்க அவசியமாகிறது. மேற்படி விசாரணைகளால் சட்டம் மற்றும் ஒழுங்கு பிரச்சனைகள் மற்றும் அரசுக்கு வருவாய் இழப்பு

மேலும், பொதுமக்களுக்கும் பாதிப்பு ஏற்படாமல் குவாரி பணிகள் நடைபெற விதிமீறல்கள் மீது கடுமையான நடவடிக்கைகள் எடுக்க அவசியமாகிறது. மேலும் அரசின் புறம்போக்கு நிலங்களை பாதுகாப்பது வருவாயத்துறையின் நியாயமான பணியாகும்.

அனைத்து குவாரி குத்தகைதாரர்கள் தங்களின் குத்தகை பகுதிக்குள் அரசு விதிகளின்படி நிபந்தனைகள் மீறாமல் செயல்பட வேண்டியும், சட்டம் மற்றும் ஒழுங்கு பிரச்சனைகள் தவிர்க்கும் பொருட்டு குவாரி பணிகள் நடைபெறும் சட்ட விரோத செயல்களை தவிர்க்கவும், அரசு நிலங்களிலுள்ள கனிமங்களை பாதுகாக்கவும், அனுமதியின்றி குவாரி பணிகள் மேற்கொள்வது போன்ற செயல்களை தவிர்க்கும் பொருட்டு கடுமையான நடவடிக்கைகள் மற்றும் கடுமையான அபராதங்கள் விதிப்பது அவசியமாகிறது.

ஆகவே, பார்வை 2-ல் காணும் கூட்டுப்புலத்தணிக்கை அறிக்கையின்படி, பார்வை 3-ல் காணும் கடிதத்தில் தொரிவித்துள்ளவாறு, தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959 விதி 36-A-ன்படி கீழ்க்கண்ட அட்டவணையில் கண்டுள்ளவாறு அபராதம் விதித்து ஆணையிடப்படுகிறது.

அட்டவணை-I

குத்தகைபரப்பிற்குள் உரிய நடைச்சீட்டு அனுமதியின்றி வெட்டியெடுக்கப்பட்ட கனிமத்தின் அளவுகள்.

Sl No (1)	Name of the violator (2)	Total quantity of mineral quarried and transported without obtaining permit		Penalty levied		
		Roughstone (in CBM) (3)	Top soil (in CBM) (4)	Roughstone	Top soil	
				Seigniorage fee @rate 59 per CBM (5)	Seigniorage fee @rate 33 per CBM (6)	Total (in Rs) (5+6) (7)
	Nevakki R.12	36,604	5786	2159636	190938	2350574
	T. Sri Parasakthi Crusher Private Limited - R-11	79325	0	4680175	0	4680175
	Thiru. K. Kasava. wanathan R.12	86,889	6111	5126451	201663	5328114
	Thiru. Selvekumar - R-14	1,45,566	10896	8588394	359568	8947962
	Thiru. Lakshmi - R. 15	492	491	29028	16203	45231
					Total	21352056

அட்டவணை-II

1) குத்தகை பரப்பிற்கு வெளியே அரசு புறம்போக்கு நிலத்தில் அனுமதியின்றி வெட்டியெடுத்த செல்லப்பட்ட கனிமத்தில் அளவுகள்.

Name of the violator (2)	Total quantity of mineral quarried and transported without obtaining permit		Penalty levied						
	Rough stone (in CBM) (1)	Top soil (in CBM) (4)	Rough stone			Top soil		Total (in Rs.) (10) (8+9)	Total (in Rs.) (11) (7+10)
			Seigniorage fee @rate 59 per CBM (5)	Cost of Mineral@ 380 per CBM (6)	Total (7) (5+6)	Seigniorage fee @rate 33 per CBM (8)	Cost of Mineral@ 380 per CBM (9)		
Neela R-12	5,204	1,301	307036	1977520	2284556	42933	208160	251093	2535649
Thiru. I. Kasiv swanathan -R-13	35,626	2,019	2101934	13537880	15639814	66627	324040	389667	16029481
Thiru. Selva kumar I/o. Lavanya R-14	1,98,265	10,435	11697635	75340700	87038335	344385	1669600	2013955	89052290
								Total	107617420

மேற்காணும் அட்டவணைபின்படி, திருவாளர். ஸ்ரீ பராசக்தி கிரசர் பிரைவேட் லிமிடெட் என்ற நிறுவனத்தினர் குத்தகை உரிமம் வழங்கப்பட்ட புலத்தில் கூடுதலாக வெட்டியெடுத்து சென்றமைக்காக ரூ.46,80,175/-ம். திரு.கோகுல்நாத் என்பவருக்கு குத்தகை உரிமம் வழங்கப்பட்ட புலத்தில் கூடுதலாக வெட்டியெடுத்து சென்றமைக்காக ரூ.45,231/-ம், திருமதி.நீலா க/பெ.கர்ணன் என்பவர் குத்தகை உரிமம் வழங்கப்பட்ட புலத்தில் கூடுதலாக வெட்டியெடுத்து சென்றமைக்காக ரூ.23,50,574/- மற்றும் குத்தகை அனுமதியில்லாத இடத்தில் குவாரி செய்து கனிமங்களை வெட்டியெடுத்தமைக்காக ரூ.25,35,649/- ஆக மொத்தம் ரூ.48,86,223/-ம். திரு.காசி விஸ்வநாதன் த/பெ.காசி உடையார் என்பவர் குத்தகை உரிமம் வழங்கப்பட்ட புலத்தில் கூடுதலாக வெட்டியெடுத்து சென்றமைக்காக ரூ.53,28,114/- மற்றும் குத்தகை அனுமதியில்லாத இடத்தில் குவாரி செய்து கனிமங்களை வெட்டியெடுத்தமைக்காக ரூ.1,60,29,481/- ஆக மொத்தம் ரூ.2,13,57,595/-ம் மற்றும் திரு.செல்வகுமார் என்பவர் குத்தகை உரிமம் வழங்கப்பட்ட புலத்தில் கூடுதலாக வெட்டியெடுத்து சென்றமைக்காக ரூ.89,47,962/- மற்றும் குத்தகை அனுமதியில்லாத இடத்தில் குவாரி செய்து கனிமங்களை வெட்டியெடுத்தமைக்காக ரூ.8,90,52,290/- ஆக மொத்தம் ரூ.9,80,00,252/- ஆகியவற்றை வீழ்ச்சான்று அளவுகளைக் குறைத்து தலைப்பின்கீழ் செலுத்தி அசல் சலாணை இவ்வலுவலகத்தில் ஒப்பாணிக்க வேண்டும்.

0853 Non Ferrous Mining and Metallurgical Industries
 00 Non Ferrous Mining and Metallurgical Industries
 800 Miscellaneous Receipts AC Miscellaneous Receipts
 2997-Fines and Penalties-Forfeiture, Seizure, Confiscation etc..
 D P Code 0853-00-800 AC 2997

மேற்படி அபராத தொகையை செலுத்த தவறும்பட்சத்தில், தமிழ்நாடு அரசு வருவாய் வசூல் சட்டம்-1864-ன்படி வசூல் செய்ய உரிய நடவடிக்கை எடுக்கப்படும் எனவும் தெரிவிக்கப்படுகிறது.

இனி வரும் காலங்களில் இவ்வாறு விதிமீறல் ஏற்படாமல் குவாரி பணி செய்ய வேண்டும் எனவும் தவறினால் குவாரி குத்தகையை இரத்து செய்ய நடவடிக்கை எடுக்கப்படுவதுடன் குற்றவியல் நடவடிக்கை எடுக்க நேரிடும் என்பதையும் தெரிவித்து குத்தகைதாரர்களுக்கு எச்சரிக்கப்படுகிறது.

மேற்கண்ட உத்தரவின்படி ஆட்சேபனை ஏதும் இருப்பின் தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959ன் விதி 36-C(1)-ன்படி சேலம் மாவட்ட ஆட்சியர் அவர்களிடம் இவ்வாறான கிடைக்கப்பெற்ற 30 தினங்களுக்குள் மேல்முறையீடு செய்து கொள்ளலாம்.

உட்கோட்ட நிர்வாக நடுவர் மற்றும்
 வருவாய் கோட்டாட்சியர்,
 சேலம்

பெறுநர்:

- 1) திருமதி.K நலா க/பெ.கருணாண், எண்.5/156,
 E B காலனி, மாசிநாயக்கன்பட்டி,
 வாழப்பாடி, சேலம்-636 103.
- 2) திரு.பாஸ்கரன் த/பெ.பழனியப்பன்
 ஸ்ரீ பராசக்தி கிரவார், BTR நகர்,
 மாசிநாயக்கன்பட்டி, வாழப்பாடி, சேலம் - 636103.
- 3) திரு.ஸ்ரீ.கோகுல்நாத், BTR நகர்,
 மாசிநாயக்கன்பட்டி, வாழப்பாடி,
 சேலம் - 636 103.
- 4) திரு.காசிவிஸ்வநாதன்
 விஜயலக்ஷ்மி புனுகொட்டன்ஸ்,
 காசிநகர், மாசிநாயக்கன்பட்டி, சேலம் - 636 103.

குறிப்பாணை

பொருள்: கனிமம் மற்றும் கரங்கம் - சிறுவகை கனிமம் - சாதாரணகற்கள் - சேலம் மாவட்டம் - வாழப்பாடி வட்டம் - மாசிநாயக்கன்பட்டி கிராமம் - மாண்புமிகு பசுமை தீர்ப்பாயம் ஆணை எண். 211 / 2021 நாள் 30.09.2021-ன்படி தணிக்கை மேற்கொள்ளப்பட்டது - விதிமீறல்கள் கண்டறியப்பட்டது - முன்மொழிவுகள் அனுப்பப்பட்டு வருவாய் கோட்டாட்சியர் அலுவலரால் அபராதம் விதிக்கப்பட்டது - அபராதத்தொகை செலுத்தப்படாதது - நினைவூட்டல் - தொடர்பாக.

- பார்வை: 1. மாண்புமிகு பசுமை தீர்ப்பாயம் ஆணை எண்.211 / 2021 நாள் 30.09.2021.
2. சேலம் உட்கோட்ட நிர்வாக நடுவர் மற்றும் வருவாய் கோட்டாட்சியர் அவர்களின் செயல்முறைகள் ஆணை ந.க.எண். 175/2022/அ2 நாள். 23.01.2024.

மாண்புமிகு பசுமை தீர்ப்பாயம் எண்.211/2021 ஆணை நாள்.30.09.2021-ன்படி சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமத்தில் விதிமீறல்களுடன் இயங்கி வந்த கல்குவாரிகள் கூட்டுப்பலத்தணிக்கை செய்யப்பட்டு விதிமீறல் செய்து கனிமங்களை வெட்டியெடுத்துச் சென்றது கண்டறியப்பட்டு மேற்படி நபர்களீது தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி 36 A-ன்படி அபராத நடவடிக்கை மேற்கொள்ளுமாறு வருவாய் கோட்டாட்சியர், சேலம் அவர்களுக்கு முன்மொழிவுகள் அனுப்பப்பட்டு பார்வை 2-ல் காணும் செயல்முறைகள் ஆணையின்படி அபராதம் விதிக்கப்பட்டது.

மேற்படி செயல்முறைகளில் M/s. விஜயலட்சுமி புளூ மெட்டல்ஸ் உரிமையாளர் திரு. காசி விஸ்வநாதன் த/பெ தங்கவேல் உடையார் என்பவருக்கு மாசிநாயக்கன்பட்டி கிராம புறம்போக்கு புல எண். 219-ல் விதிமீறல் செய்து மண் மற்றும் சாதாரணகற்களை

வெட்டி பெடுத்துச் சென்றமைக்காக ரூ.2,13,57,595/-ஐ (ரூபாய் இரண்டு கோடியே பதின்மூன்று லட்சத்து ஐம்பத்தேழாயிரத்து ஐநூற்று தொன்னூற்று ஐந்து) மட்டும் விதிநீறல் அபராதம் விதிக்கப்பட்டுள்ளது. மேற்படி அபராத தொகையினை மேற்படியார் இதுநாள்வரை செலுத்தப்படவில்லை.

எனவே வருவாய் கோட்டாட்சியர், சேலம் அவர்களது மேற்கண்ட ஆணையின்படி விதிக்கப்பட்ட அபராதத்தொகை ரூ.2,13,57,595/-ஐ (ரூபாய் இரண்டு கோடியே பதின்மூன்று லட்சத்து ஐம்பத்தேழாயிரத்து ஐநூற்று தொன்னூற்று ஐந்து)-ஐ இக்குறிப்பானை கிடைக்கப்பெற்ற 15 தினங்களுக்குள் உரிய அரசு கணக்கில் செலுத்தி அசல் சலான்களை இவ்வலுவலகத்தில் சமர்ப்பிக்க அறிவுறுத்தப்படுகிறது. தவறும்பட்சத்தில் 1864 ஆம் ஆண்டு வருவாய் வசூல் சட்டத்தின்கீழ் M/s. விஜயலக்ஷ்மி பஸ் டெட்டல்ஸ் உரிமையாளர் திரு. காசி விஸ்வநாதன் த/பெ தங்கவேல் உடையார் என்பவரீது நடவடிக்கை மேற்கொள்ளப்படும் என நினைவூட்டல் செய்யப்படுகிறது.

lysm1
28.05.2024
துணை இயக்குநர்,
புவியியல் மற்றும் கரங்கத்துறை,
சேலம்.

பெறுதல்

108
21/5/24

1014
28.5.24

திரு. காசிவிஸ்வநாதன்
த/பெ. தங்கவேல் உடையார்,
காசி நகர், மாசிநாயக்கன்பட்டி,
சேலம் மாவட்டம்,
சேலம் மாவட்டம்.



TAMIL NADU POLLUTION CONTROL BOARD



Proc. No.: T3 /TNPCB/F007941/NGT OA No.2011 of 2021/Show Cause Notice-3/
2024 dated: 03.06.2024

Sub: TNPCB –Industries - **M/s. Sri Vijayalakshmi Bluemetals** rep. by its proprietor Thiru T Kasiviswanathan, Meenangadu, Mango Farm, Masinacikenpatty PO, Salem District -Order of the Hon'ble NGT (SZ), Chennai in OA 211/2021- -Levy of Environmental compensation for non-compliance under Section 5 of the Environment (Protection) Act, 1986 as amended- Show cause notice- Issued- Regarding.

Ref: 1. The Hon'ble NGT(SZ) order dt: 23.02.2024 in the O.A. No 211 of 2021.
2. Lr No. F.SLM/DEE/TNPCB/SLM/NGT/OA 211-2021/Environmental Compensation/2024, Dt. 01.04.2024

Whereas a case was filed by Thiru. P. Palaniappan S/o.Ponnusamy, Meenangadu, Masinaickenpatty Post, Salem District in Original Application No. 211 of 2021 (SZ) before the Hon'ble National Green Tribunal, South Zone, Chennai to take appropriate action against illegal quarry/crusher operations violation to the conditions imposed in the relevant licenses, consent orders and clearances and to close down the quarry/crusher units on account of the serious environmental degradation caused by them

Whereas, the Hon'ble NGT (SZ) in its orders dt: 30.09.2021 in O.A No.211 of 2021 had constituted a Joint Committee comprising of a Senior Officer from MoEF & CC, Integrated Regional Office, Chennai, a Senior Scientist from Central Pollution Control Board, Integrated Regional Office, Chennai, a Senior Officer from State Level Environment Impact Assessment Authority, Chennai, District Environmental Engineer of the concerned Tamil Nadu Pollution Control Board and the Assistant Director of Geology and Mining, Salem to inspect the units in question and submit a factual as well as action taken report, if there is any violation found and to submit the report in the aspects as mentioned therein.

Whereas in compliance to the above direction of the Hon'ble NGT, the Joint Committee inspected the crusher and quarries on 29.10.2021 and 01.11.2021. Subsequently, the Joint committee submitted its interim report on 22.03.2022.

Whereas the Hon'ble NGT in its order dated 23.02.2024 directed the following among others:

5.3 The penalty is levied only by the Commissioner of Mines and Geology Department, based on which, the Tamil Nadu Pollution Control Board would impose the environmental compensation which exercise is yet to be done.

5.4 Therefore, we direct the TNPCB also not to grant any consent if the penalty levied by the Mines and Geology Department as well as the proposed penalty by the TNPCB is fully paid.

Whereas in compliance to the above NGT order, the DEE, SLM vide ref 2nd cited furnished report on Environmental Compensation calculation based on the order of the Hon'ble NGT (PB) dated 25th March 2015 in OA 73 of 2014, wherein environmental compensation is assessed as 10% of the total penalty imposed by the DD Mines as follows:

Assessment of Environmental Compensation based on the quantity of mineral transported in leased out and non-leased out area

Sl No	Name of the respondents	Penalty levied by the RDO, Salem for mineral quarried and transported excessively within lease hold area (in Rs.)	Penalty levied by the RDO, Salem for mineral quarried and transported illegally in non leased out area. (in Rs.)	Total penalty levied the RDO, Salem (in Rs.)	Assessment of Environmental Compensation @10% on total penalty levied (Cost of the ecological services foregone and the cost of mitigation and restoration) (in Rs.)
(1)	(2)	(3)	(4)	(5)	(6)
1.	M/s. Sri Vijayalakshmi Bluemetals rep. by its proprietor Thiru. T. Kasiviswanathan Meenangadu, Mango Farm, Masinacikenpatty PO, Salem District - 636103	5328114	16029481	21357595	2135759.5

Whereas the DEE, SLM recommended for the issue of show cause notices to the above unit as to why Environmental Compensation of Rs. 2135759.5 shall not be levied under the Environmental Protection Act, 1986, for carrying out excessive mining and illegal mining.

Further, informed that the above said environmental compensation is interim compensation only based on the Hon'ble NGT order DT: 25.03.2015 in OA No.73 of 2014. However, if it is to be revised for any reasons in future, the unit shall be liable to pay such a revised environmental compensation

**TAMIL NADU POLLUTION CONTROL BOARD**

Now, therefore, in exercise of the powers vested under Section 5 of the Environment Protection Act, 1986, you are directed to Show Cause within a period of fifteen days as to why the Board shall not levy and recover the above said interim Environmental Compensation of Rs. 2135759.5 against you for the excess quantity of mineral quarried in leased out area and for illegal quarrying in the non leased area.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be taken on merits in accordance with law.

The receipt of this proceeding shall be acknowledged.


For Member Secretary

To

Thiru. T. Kasiviswanathan,
Proprietor
M/s. Sri Vijayalakshmi Bluemetals
Meenangadu, Mango Farm,
Masinacikenpatty PO, Salem District - 636103

Copy to

- 1 The Joint Chief Environmental Engineer,
Tamilnadu Pollution Control Board,
Salem – For follow up and report.
- 2 The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Salem – For follow up and report.
3. Technical file

By Hand Delivery / RPAD

From

18.03.2024

Mr.T. Kasi Viswanathan,
Son of Thangavelu Udayar,
Kasi Nagar,
Masinaickenpatti,
Valappadi Taluk,
Salem District 636 103

To

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Salem.

Sir,

Ref: Your proceedings dated 07.03.2024 in No. F. No. NA/ DEE/
TNPCCB/ SLM / EIA/ 2024.

This is with reference to your above Show Cause Notice alleging violation of the laws and calling for explanation as to why penal action should not be initiated against me as occupier of the unit of rough stone quarry over an extent of 2 Hectares in S.F. No. 219 (part) of Masinaickenpatti Village, Valapadi Taluk, Salem District.

With reference to the above, I submit that the following explanation for your consideration: -

- 1) It is noticed that the Show Cause Notice has been issued on the basis of the Joint Committee Report dated 22.02.2022 said to have been filed in O.A. No. 211 of 2021. In this regard, to my knowledge there is no such report dated 22.02.2022 that was filed in O.A. No. 211 of 2021 by the Joint Committee. I request you to furnish the copy of such report if any dated 22.02.2022.

- 2) The Joint Committee constituted by the Hon'ble National Green Tribunal, Southern Zone Bench, Chennai had filed an interim report dated 16.03.2022 and it may be noted that it is only an interim report and not the final report. While filing the final report, the Joint Committee had sought for time to final report and the final report is yet to be filed.
- 3) I have already filed my objection dated 18.02.2023 (copy enclosed) to the said interim report before the Hon'ble NGT on the following aspects: -
 - a) That there was no notice about the inspection by the Joint Committee and the alleged inspection was conducted in my absence. I am not aware of which area was inspected and I have been put to prejudice by the report alleging excess mining when the same is actually incorrect.
 - b) No proper survey was conducted by qualified experts.
 - c) The Joint committee report refers to an alleged complaint dated 02.02.2021 of the Panchayat President Mrs. Megala Devendran of Masinaickenpatti Panchayat which was not within the scope of their reference as directed by the Hon'ble National Green Tribunal while constituting the Joint Committee. Such false complaint was taken note of by the Joint Committee without verification of facts and seems to be the basis for the allegations that are made in the interim report.
- 4) In so far as I am concerned, the mining lease was granted for 10 years from 18.06.2009 to 17.06.2019 and I had stopped the mining activities way back in November, 2016 itself as per the directions of the officials of the Mining Department as obtaining Environmental

Clearance became mandatory by that time. Thereafter no permits had been issued by the Mining Department and I have paid seigniorage fee and other payments to the Mining Department for the mining conducted within the mining area and as per law. In the above circumstances, the allegation as if 86,889 CBM of rough stones and 6111 CBM of top soil were quarried and transported from the lease area without obtaining transport permit is absolutely baseless and completely incorrect.

- 5) Similarly, the allegation as if a quantity of 35,626 CBM of rough stone and 2019 CBM of top soil were illegally quarried and transported from the subject area is also completely baseless and incorrect.
- 6) In this regard it may be noted that even before lease was granted to me, there were quarrying operations carried on by one Mr. K. Kuppudas and by proceedings dated 11.12.2009 (copy enclosed), the RDO of Salem had imposed penalty on him for illegal mining activities in Survey No. 219 of Masinaickenpatti Village and the said proceedings also contain the measurement of such illegal mining in detail. The said fact has not been taken into consideration at all by the Joint Committee as the inspection was done without notice to me and the mining done by the said K.Kuppudas is also apparently considered as done by me. The same puts me to great prejudice and hardship.
- 7) In view of the above, there is absolutely no basis for the initiation of proceedings vide the above Show Cause Notice.
- 8) I would request you to await for filing of the final report to be filed by the Joint Committee constituted by the Hon'ble National Green Tribunal and also to await further orders to be passed by the Hon'ble National Green Tribunal in O.A. No. 211 of 2021 after consideration of my objections to the report.
- 9) I respectfully submit that I have not committed any violations as alleged and I had complied with all the norms and regulations and the quarry operations were conducted only within the mining lease

area and during the time when mining lease was in force and in such circumstances, there is no basis for initiation of any prosecution proceedings against me.

- 10) I therefore request you to drop the proceedings initiated against me vide the above referred show cause notice.

Yours faithfully,

Encl:

- 1) Objections filed by me to the Interim report filed by the Joint Committee in O.A. No. 211 / 2021 before the Hon'ble NGT, Chennai dated 18.02.2023.
- 2) The proceedings dated 11.12.2009 of the RDO, Salem imposing penalty on Mr. K. Kuppudas.

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 211 of 2021 (SZ)

IN THE MATTER OF:

P.Palaniappan

...Applicant

Versus

Union of India and Others

...Respondent(s)

INDEX

S.No.	Date	Particulars	Pg. No.
1.	02.02.2024	Report filed by the Department of Mines and Geology, Salem – 8 th Respondent	1 – 9
2.	23.01.2024	Administrative officer and Revenue Commissioner Process order Letter No. Na.Ka.No. 175/2022/A2	10 - 16

(Note: The page numbers are found at the top of every page)



Through

Dr. D. Shanmuganathan

Standing Counsel of Tamil Nadu,

National Green Tribunal, South Zone, Chennai

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

in

O.A.No.211 of 2021 (SZ)

IN THE MATTER OF:

P. Palaniappan

.....Applicant(s)

Vs

Union of India and Others

....Respondent(s)

Action taken report filed by the 8th Respondent

February, 2024

Report on O.A No.211 of 2021(SZ) filed by the 8th Respondent before the Hon'ble National Green Tribunal, Southern Zone, Chennai.

With regard to the O.A No.211 of 2021(SZ) filed by Thiru.Palaniappan, the Hon'ble National Green Tribunal, Southern Zone, Chennai in its order dated 04.09.2023, directed to file a detailed report regarding the illegal quantity that has been mined after lease period was over and the action taken by the Department of Geology and Mining and also the levy of penalty.

As directed by the Hon'ble Nation Green Tribunal (SZ), Chennai, the following are submitted.

Based on the Joint Committee report constituted by the Hon'ble Nation Green Tribunal (SZ), Chennai, the illegal operation of quarrying within the lease hold area and also in the non-lease hold area carried out by the respondents, quantity of mineral illegally removed were ascertained.

Accordingly, necessary proposals were sent to the Revenue Divisional Officer, Salem vide Rc.No.1242/ 2021/Mines-A dated 14.06.2022 for taking penal action against the offenders under rule 36-A of Tamil Nadu Minor Mineral Concession Rules, 1959.

As of, the Revenue Divisional Officer, Salem have levied penalty under rule 36-A of Tamil Nadu Minor Mineral Concession Rules, 1959 vide Proceedings Rc.No.175/2022/A2 dated 23.01.2024.

The respondent wise / quarry wise / lessee wise details of illegal quarrying operation, illegal removal of mineral and penalty levied are submitted hereunder.

-2-

a. Violation detected and penalty levied with regard to 11th respondent Sri Parasakthi Crusher Rep. by P.Bhaskar.

1. Tvl.Sri Parasakthi Crusher Limited i.e., respondent 11th had been granted quarry lease for quarrying Rough stone in the patta land S.F.No.243/1 (Part) over an extent 1.37.0 Hects. of Masinaickenapatti Village, Valapady Taluk, Salem District for a period of 5 years from 15.07.2018 to 14.07.2023 vide District Collector, Salem Proceedings Rc.No.480/2017/Mines-A dated 14.04.2018.
2. During the joint committee inspection after conducting DGPS survey, it is evolved that the 11th respondent has quarried and transported a quantum of 79,325 CBM of Rough stone excessively within the lease hold area i.e., over and above the permitted quantum
3. For the un-authorized removal of 79,325 CBM of Rough stone in the lease hold area, the Revenue Divisional Officer, Salem has levied a penalty to a tune of Rs.46,80,175/- vide Proceedings Rc.No.175/2022/A2 dated 23.01.2024.

b. Violation detected and penalty levied with regard to 12th respondent Sri Annamar Blue Metals Rep. by its Proprietor.

1. Tmt.K.Neela, the respondent-12, Sri Annamar Blue Metals had been granted quarry lease for quarrying Rough stone in the Government Poramboke land S.F.No.199/1 (P) over an extent 1.00.0 Hects. of Masinaickenapatti Village, Valapady Taluk, Salem District for a period of 10 years from 31.01.2020 to 30.01.2030 vide District Collector, Salem Proceedings Rc.No.80/2018/Mines-A dated 31.01.2020.

-3-

2. During the joint committee inspection after conducting DGPS survey, it is evolved that the respondent 12th has quarried and transported a quantum of 36,604 CBM of Rough stone and 5,786 CBM of Topsoil / Gravel excessively i.e., over and above the permitted quantum within the lease hold area.
 3. For the un-authorized removal of 36,604 CBM of Rough stone and 5,786 CBM of Topsoil / Gravel in the lease hold area, the Revenue Divisional Officer, Salem has levied a penalty to a tune of Rs.23,50,574/- vide Proceedings Rc.No.175/2022/A2 dated 23.01.2024.
 4. Further, the 12th respondent has also carried out quarrying operation in the non-lease hold area of Government Poramboke land S.F.No.199/1 (Part) in an extent 1301 Sq.m and removed 5,204 CBM of Roughstone and 1,301 CBM of Topsoil / Gravel.
 5. For the illegal removal of 5,204 CBM of Roughstone and 1,301 CBM of Topsoil / Gravel in the non-leased hold area, the Revenue Divisional Officer, Salem has levied a penalty to a tune of Rs.25,35,649/- vide Proceedings Rc.No.175/2022/A2 dated 23.01.2024.
- c. Violation detected and penalty levied with regard to 13th respondent Sri Vijayalakshmi Blue Metals Rep. by its Proprietor.**
1. One Tmt. K.Lakshmi Malliga W/o. Thiru.K.Kasiwisvanathan the respondent-13, Sri Vijayalakshmi Blue Metals had been granted quarry lease for quarrying Rough stone in the Government Poramboke land S.F.No.219 (P) over an

-4-

extent 2.00.0 Hects. of Masinaickenapatti Village, Valapady Taluk, Salem District for a period of 10 years from 18.06.2009 to 17.06.2019. The lease was expired on 17.06.2019.

2. During the joint committee inspection, the quarry pit in the said lease expired quarry of the respondent 13th was surveyed with the DGPS instrument and found that he has quarried and transported a quantum of 86,889 CBM of Rough stone and 6,111 CBM of Topsoil / Gravel excessively.
 3. For the un-authorized removal of 86,889 CBM of Rough stone and 6,111 CBM of Topsoil / Gravel in the lease hold area, the Revenue Divisional Officer, Salem has levied a penalty to a tune of Rs.53,28,114/- vide Proceedings Rc.No.175/2022/A2 dated 23.01.2024.
 4. Further, the 13th respondent has also carried out quarrying operation in the non-lease hold area in an extent of 0.20.19 Hects. of Government Poramboke land in S.F.No.219 (Part) and removed 35,626 CBM of Roughstone and 2,019 CBM of Topsoil / Gravel.
 5. For the illegal removal of 35,626 CBM of Roughstone and 2,019 CBM of Topsoil / Gravel in the non-leased hold area, the Revenue Divisional Officer, Salem has levied a penalty the tune of Rs.1,60,29,481/-vide Proceedings Rc.No.175/2022/A2 dated 23.01.2024.
- d. Violation detected and penalty levied with regard to 14th respondent MLA crusher @K.S. Blue Metals and Girisagajanya Project Rep. by its Kandasamy Selvakumar.**
1. One Tmt. D.Lavanya W/o. Selvakumar the respondent-14, MLA crusher @K.S. Blue Metals and Girisagajanya Project had been granted quarry lease for quarrying Rough stone in the

-5-

- an extent of 0.73.0 Hects. of patta and S.F.No.199/12 of Masinaickenpatti Village, Valapady Taluk, Salem District for a period of 5 years from 03.01.2018 to 02.01.2023 vide the District Collector, Salem Proceedings in Rc.No. 521/2016/ Mines-A dated 30.11.2017. During inspection the said quarry was noticed under virgin i.e., without any removal of mineral in the subject area despite the lessee has obtained transport permits to transport a quantum of 16,500 CBM of Roughstone for the subject lease area.
2. The committee have ascertained that, misusing the above transport permits, the lessee's husband has removed Roughstone minerals from the adjacent lease expired quarry (lease expired on 21.09.2016 granted vide District Collector Proceedings Rc.No.607/2006/Mines-A dated 27.07.2006 to Thiru.K.Selvakumar i.e., Tmt.D.Lavanya's husband) in Government Poramboke S.F.No.199/1 (part) of Masinaickenpatti Village.
 3. During the joint committee inspection, the quarry pit in the said lease expired quarry granted to Thiru.K.Selvakumar Government Poramboke S.F.No.199/1 (part) over an extent of 3.00.0 Hects. of Masinaickenpatti Village was surveyed with the DGPS instrument and found that, a quantum of 1,45,566 CBM of Rough stone and 10,896 CBM of Topsoil / Gravel were quarried and transported un-authorizedly.
 4. For the un-authorized removal of 1,45,566 CBM of Rough stone and 10,896 CBM of Topsoil / Gravel in the lease hold of area expired lease, the Revenue Divisional Officer, Salem has levied a penalty to a tune of Rs.89,47,962/- vide Proceedings Rc.No.175/2022/A2 dated 23.01.2024.

-6-

5. Further, the 14th respondent has also carried out quarrying operation in the non-lease hold area in an extent of 1.04.45 Hects. of Government Poramboke land in S.F.No.199 (Part) and removed 1,98,265 CBM of Roughstone and 10,435 CBM of Topsoil / Gravel.
6. For the illegal removal of 1,98,265 CBM of Roughstone and 10,435 CBM of Topsoil / Gravel in the non-leased hold area, the Revenue Divisional Officer, Salem has levied a penalty to the tune of Rs.8,90,52,290/- vide Proceedings Rc.No.175/2022/A2 dated 23.01.2024.

e .Violation detected and penalty levied with regard to 15th respondent Thiru.B.Gokulnath S/o.Bhaskar.

1. The 15th respondent i.e., Thiru.B.Gokulnath had been granted quarry lease for quarrying Roughstone in the Government Poramboke land S.F.No.241/14 (Part) over an extent 1.00.0 Hects. of Masinaickenapatti Village, Valapady Taluk, Salem District for a period of 10 years from 29.12.2020 to 28.12.2030 vide the Assistant Director of Geology and Mining Salem Rc.No.184/2020/Mines-A dated 29.12.2020.
2. During the joint committee inspection, after conducting DGPS survey, it is evolved that the 15th respondent has quarried and transported a quantum of 492 CBM of Rough stone and 491 of Topsoil / Gravel excessively within the lease hold area. i.e., over and above the permitted quantum.
3. For the un-authorized removal of 492 CBM of Rough stone and 491 of Topsoil / Gravel in the lease hold area, the Revenue Divisional Officer, Salem has levied a penalty to a tune of Rs.45,231/- vide Proceedings Rc.No.175/2022/A2 dated 23.01.2024.

Conclusion:

As submitted above, in connection with the Hon'ble National Green Tribunal (SZ), Chennai in its Order dated 03.09.2023 in O.A.No.211 of 2011, the followings are submitted.

1. It is most respectfully submit that, from the joint committee report, it was ascertained that the respondent 11 to 15 were carried out quarrying operation unauthorizedly in the areas around the Masinaickenapatti Village of Valapady Taluk, Salem District and the quantum of minerals removed had been evaluated. In connection with the same necessary proposals had been sent to the Revenue Divisional Officer, Salem for taking necessary penal action against the offenders / respondents involved in the above said illegal quarrying and transportation of minerals.
2. Based on the proposals sent by the Deputy Director of Geology and Mining, Salem, the Revenue Divisional Officer, Salem has issued necessary shows notices and afforded personal hearing to the offenders / respondents and obtaining statements from them and passed orders by levying penalty to them vide Proceedings Rc.No.175/2022/A2 dated 23.01.2024.
3. Therefore, it is most respectfully submit that, as ordered by the Hon'ble National Green Tribunal (SZ), Chennai dated 04.09.2023 in O.A.No.211 of 2021, necessary action had been taken by the authorities concerned.

4. Therefore, it is most respectfully prayed that, this Hon'ble Tribunal may be pleased to accept this report and to issue suitable orders as this Hon'ble Tribunal may deem fit and thus render justice.

Prml
Deputy Director,
Dept. of Geology and Mining,
Salem.

UN.4
2.2.24

~~40~~
38

**BEFORE THE NATIONAL GREEN
TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION NO.
211 OF 2021**

IN THE MATTER OF:

P. Palaniappan, Salem District

... Applicant

Versus

MoEF&CC and Ors.

... Respondents

**MEMO FILED BY THE 13TH
RESPONDENT**

M/s. T. SAI KRISHNAN
C.P. KAVITHA RENJINI

Counsel for 13th Respondent